

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-1446(PB)/2018

IN THE MATTER OF:

Dena Bank

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Arun Agarwal, Adv.

For the respondent

Mr. Amit Dhatt, Mr. Aditya Ghadge, Mr. A. T Patra,
Mr. Rajat Srivastava, Advs.

ORDER

Pleadings are complete.

On the request made by the counsel for the respondent, hearing is deferred to 09.04.2019. No further adjournment shall be granted and the matter shall be heard on merit.

List on 09.04.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)